Growth Centre Scheme

2375. SHRI JANARADAN DWIVEDI: SHRI MOTILAL VORA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that there was a Growth Centre Scheme of Government;

(b) if so, what is the status of that scheme and its achievements; and

(c) what steps Government is taking to expedite the delivery mechanisms of all its Central infrastructural schemes?

THE MINISTER OF STATE IN THE MINISTERY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S.ELANGOVAN) (a) Yes, Sir.

(b) With a view to promote industrialisation of backward areas in the country, the Government of India, in June 1988, had announced the Growth Centre Scheme which became operational from 1991 under which 71 Growth Centres were proposed to be set up throughout the country with basic infrastructure facilities such as power, water, telecommunications and banking to enable them to attract investment. These have been allocated amongst States on the basis of a combined criteria of area, population and extent of industrial backwardness. The Central Government assists the State Governments by contributing upto Rs. 10 crore by way of equity for each growth centre. The balance funds are to be raised by the State Governments and their agencies who implement the project. The amount of Central assistance has been increased to Rs. 15 crore for each growth centre in the North-Eastern Region, Himachal Pradesh, Uttranchal, Jammu & Kashmiri Sikkim. Out of 71 growth centres, 64 have acquired land for the project. 47 growth centres have become functional, where allotment of plots has commenced. Under the scheme full central assistance has been released to 26 growth centres. Industrial activity has commenced in 32 growth centres, 1074 units have been establised, Rs. 10608.788 crore have been invested by the entrepreneurs and 36887 persons have got employment at various growth centres. Total amount released by the State Governments and their agencies is Rs. 816.5176 crore and the total

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Central released is Rs.522.56 crore. Total expenditure incurred on the growth centres project is Rs.1235.0251 crore.

(c) For Centrally sponsored schemes, an institutionalised monitoring mechanism has been put in place which comprises constitution of a State Level Committee in each State to oversee and review the progress on quarterly basis and furnish the same to Ministry along -with utilisation certificate of the central assistance released. The progress of the scheme is reviewed in the Ministry on the basis of these reports. It is followed by suitable interaction with the State Governments in order to expedite the progress.

Reduction of troops In Jammu And Kashmir

2376. SHRI C. PERUMALWill the Minister of DEFENCE be pleased to state:

(a) whether it is proposed to reduce troops in Jammu and Kashmir; and

(b) if so, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): (a) and (b) The quantum of troops deployed in the State of Jammu and Kashmir is continuously assessed and reviewed by the Army based on threat perception.

Pending cases with CBI in respect of Defence deals

† 2377. SHRI R.S. GAVAI: Will the Minister of DEFENCE be pleased to state:

(a) the number of cases in respect of defence deals pending with the CBI for investigation so far;

(b) by when the inquiry into the cases would be completed; and

(c) the steps Government propose to take for the time-bound completion thereof in future?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): (a) 47 cases have been referred to the Central Bureau of Investigation (CBI) for investigation.

(b) and (c) It is for CBI to decide by what time they would be able-to complete the investigation.

[†] Original notice of the question was received in Hindi.

